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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 627 OF 2022

IN THE MATTER OF

PRAKASH YADAV

...APPLICANT

VERSUS

STATE OF HARYANA & Ors.

...RESPONDENTS

NDOH: 11.12.2025

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THROUGH



Sanjaya Kumar Mishra
Advocate for the Applicant

O-1047/2011

Contact No. 9818326647, 9310326647

Email: sanjayakmishra@hotmail.com

Place: Gurugram

Date: 03.12.2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 627 OF 2022

IN THE MATTER OF:

PRAKASH YADAV

...APPLICANT

VERSUS

STATE OF HARYANA & Ors.

...RESPONDENTS

OBJECTIONS/RESPONSE OF THE APPLICANT TO THE
ADDITIONAL RESPONSE FILED BY RESPONDENT NO. 7

MOST RESPECTFULLY SHOWETH

1. That the present Objections/Response is being filed pursuant to the liberty granted by this Hon'ble Tribunal vide Order dated 31.10.2025 against the additional response submitted by Respondent No. 7 (hereafter "**R-7**"). The said response is demonstrably deficient, self-contradictory, unsupported by statutory-compliant documents, and therefore liable to be rejected.

TEST REPORTS NON-COMPLIANT AND WITHOUT EVIDENTIARY VALUE

2. Despite claiming that it conducts STP sample testing "from time to time," the R-7 has produced **only three (03) test reports post 28.03.2023**, all dated 29.10.2025. This leaves a **two-year period completely unaccounted for**.
3. The submitted test reports from Universal Analytical Lab Pvt. Ltd. (**Page Nos. 918–919**) are **neither issued under NABL accreditation nor under CPCB recognition, and therefore non-traceable, non-verifiable and unreliable**. Moreover, the test reports themselves **carry a disclaimer stating** that "The

report is not to be reproduced wholly or in part and cannot be used as an evidence in the court of law” which further undermines their admissibility.

Such test reports carry no statutory validity under environmental jurisprudence. Further, the samples were not collected by the laboratory but handed over to it. For these reasons, the submitted test reports cannot be relied upon for any legal purpose.

4. R-7 claims Faecal Coliform values of 70, 50, and 93 MPN/100 ml. In stark contrast, the CPCB, in its reply dated 18.10.2024 (**Page No. 793**), reported a value of 79,000 MPN/100 ml. Such an extraordinary and unexplained reduction in Faecal Coliform levels, without any evidence of remedial action or measures undertaken to achieve this improvement, is wholly implausible. This discrepancy clearly demonstrates that R-7 is attempting to mislead this Hon'ble Tribunal by furnishing manipulated and unreliable data.
5. Earlier reports submitted with the Respondent's reply dated 28.03.2023 (**Page Nos. 246–247**) also issued on the basis of **non-laboratory-collected samples absurdly reported** “absence of coliform” in treated sewage—a **scientific impossibility**. These records show a continuing pattern of unreliable, fabricated, or improperly obtained test results.
6. **None** of the test reports, including the one issued by the Haryana State Pollution Control Board (Faridabad Laboratory) (**Page No. 920**) **report the mandatory parameter “Total Phosphorus”** as required under the Consent to Operate dated 15.07.2021. (Copy of CTO enclosed as **Annexure: R-2**)
7. The test report dated 13.10.2025 issued by the Haryana State Pollution Control Board (Faridabad Laboratory) (Page No. 920) fails to report the Consent-mandated parameter **“Total Nitrogen”**. Furthermore, the values of

Ammoniacal Nitrogen (as N) reported by the Private Laboratory (**Page Nos. 918–919**) exceed the prescribed limit for **Total Nitrogen**, of which Ammoniacal Nitrogen constitutes only one component. This discrepancy clearly establishes that the Respondent is in **continuous violation of the discharge norms**. (Copy of CTO enclosed as Annexure R-2.)

SELF-CONTRADICTORY STATEMENTS REGARDING STP UPGRADATION

8. In paragraph 3, R-7 claims that a Detailed Project Report (DPR) for upgradation of the 5.0 MLD STP has been prepared and forwarded for approval. **No DPR has been filed** before Hon'ble NGT nor any credentials of the alleged consultant disclosed. The statement is therefore unsubstantiated and unreliable. Notable that the Hon'ble NGT vide Order dated 24.04.2023 has directed R-7 to file additional replies specifically **giving all requisite details for upgradation of the STPs/remediation of the deficiencies in their functioning so as to make the functioning of the STPs fully compliant with the prescribed environmental norms**, which is yet to be complied.
9. R-7 repeatedly contradicts itself: At one point, it claims that the STP is “complying with norms.” Simultaneously, it claims that “upgradation” is required without providing any basis, urgency, reasons, or technical gaps. This contradictory stance reflects **evasive conduct** intended to mislead this Hon'ble Tribunal.
10. In its reply dated 28.03.2023, the R-7 claimed “deficiencies in automation” (Page No. 244, Para 4), yet in Annexures (Page Nos. 248–249), it informed the HSPCB that the STP was under “scheduled maintenance.” These mutually inconsistent declarations further erode the Respondent's credibility.

11. **Crucially, none** of the statements or claims made by R-7 are supported by **affidavits**.

OPERATION OF STP WITHOUT A VALID CONSENT TO OPERATE — CLEAR VIOLATION OF THE WATER ACT

12. The CPCB, in its reply dated 18.10.2024 (**Page No. 791**), categorically confirmed that the **Consent to Operate (CTO) expired on 30.09.2023**. As per Online Consent Management and Monitoring System records at <https://hrocmms.nic.in/OCMMS/allReports/searchIndustriesBasedOnDistrictMises> (Serial No. 791), the status of the CTO **remains unchanged**; the **STP continues to run without valid consent**. (Copies enclosed as **Annexure: R-2**)

13. Despite the matter being under serious and active consideration by this Hon'ble Tribunal, R-7 has continued to operate the STP without a valid Consent to Operate (CTO). This constitutes a blatant violation of **Sections 24(1) and 25 of the Water (Prevention & Control of Pollution) Act, 1974**. In view of the Water (Prevention and Control of Pollution) Amendment Act, 2024, R-7 is liable to pay **monetary penalties under Sections 43, 44, 45(A) and 48(1)** of the Water Act and the [Water \(Prevention and Control of Pollution\) Amendment Act 2024](#).

14. The Respondent No. 2 (HSPCB) in its Action Taken Report dated 16.07.2024 has admitted that Environmental Compensation of **Rs. 13,50,000/-** (Rupees Thirteen Lakh Fifty Thousand Only) was imposed and deposited on 22.12.2023 (**Page No. 678**), yet **no information has been provided on prosecution** under the Water Act, which is mandatory in cases of continued operation without CTO. The concealment of prosecution status further

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confirms the Respondent's **non-compliance, wilful default, and deliberate suppression** before this Hon'ble Tribunal.

The Applicant therefore prays that this Hon'ble Tribunal may be pleased to direct Respondent No. 2 (HSPCB) to order the immediate closure of the STP being operated by Respondent No. 7 without Consent to Operate and ensure that all discharge therefrom is stopped forthwith, and to further assess, **impose and recover penalties from Respondent No. 7 in accordance with** Sections 43, 44, 45A and 48(1) of the Water (Prevention and Control of Pollution) Amendment Act, 2024; and it is **also prayed that Respondent No. 7 be directed to submit all test reports only from CPCB-recognised laboratories**, with sampling conducted solely by the laboratory itself, so as to ensure authenticity, traceability and legal admissibility.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

THROUGH



Sanjaya Kumar Mishra
Advocate for the Applicant
O-1047/2011

Contact No. 9818326647, 9310326647
Email: sanjayakmishra@hotmail.com

Place: Gurugram
Date: 03.12.2025

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STATE OF HARYANA & Ors.

...RESPONDENTS

Submission on the Six Points under consideration by the Hon'ble Tribunal, pursuant to the verbal directions of the Hon'ble NGT Bench during the hearing held on 31.10.2025, along with the Applicant's Submissions.

MOST RESPECTFULLY SHOWETH:

1. That this submission is filed pursuant to the verbal directions of this Hon'ble NGT Bench during the hearing dated 31.10.2025 regarding the **Six environmental issues** under consideration. As recorded at **Page No. 5, Para No. 9 of Order dated 24.04.2023**, this matter concerns environmental issues relating to: **(i)** supply of drinking water to the surrounding villages, **(ii)** cleaning of LBS Recharging Channel and Masani Barrage, **(iii)** compliance with environmental norms by STPs, **(iv)** reuse of treated sewage, **(v)** treatment of industrial effluents and **(vi)** rejuvenation of River Sahibi.

(I) DRINKING WATER SUPPLY TO THE VILLAGES

2. **Respondent No. 6 was directed** by Hon'ble NGT vide Order dated 24.04.2023 (Para 11) to **collect and test samples of drinking water** from all relevant locations **on a quarterly basis** to ensure compliance with environmental norms regarding the supply

of potable drinking water to the aforementioned surrounding villages. However, in its report dated 18.09.2023, Respondent No. 6 has submitted sampling and testing reports only on three occasions, namely on 03.07.2023, 31.08.2023, and 18.09.2023 (**Page No. 331**). Similarly, Respondent No. 8, in its report dated 23.04.2023, has stated that drinking water samples were collected only on 08.04.2023 and 19.04.2023 (**Page No. 306**). Notwithstanding the clear directions of the Hon'ble NGT, and with the matter remaining pending and under active consideration before the Hon'ble Tribunal, there is **no record available** of any quarterly sampling and testing of drinking water **subsequent to the report dated 18.09.2023**.

3. As recorded in the Order dated 24.04.2023, the Public Health Engineering Division, Bawal, Rewari, **relied upon the Chief Chemist's opinion**, which concluded that "there is no effect/influence of water accumulated at Massani barrage on these water sources." However, the **Applicant submits that, given the geohydrological nature of groundwater impact, a more reliable assessment necessitates an opinion from a qualified Hydrologist** of the State or Central Government, in addition to the Chief Chemist's finding.

(II) CLEANING OF LBS RECHARGING CHANNEL AND MASANI BARRAGE

4. The Respondents' assertion that cleaning the **Masani Barrage is not feasible** (as recorded at Para 12, **Page No. 8**, of the Order dated 24.04.2023) is **disputed and contradicted** by multiple **Central Pollution Control Board (CPCB) reports demonstrating high feasibility** for cleaning such river stretches. The Respondents have failed to treat this matter seriously, instead **unilaterally deriving their conclusion** without consulting essential expert bodies (CPCB, NMCG, NEERI, etc.). This infeasibility claim is further undermined by Respondent No. 5's **unsubstantiated and highly objectionable claims** (05.02.2024, **Page No. 613**, repeated 11.05.2024, **Page No. 649**, and 13.09.2023, **Page No. 316**) that the barrage water is merely diluted

by canal and rainwater; these statements are **inconclusive** as Respondent No. 5 has consistently **failed to furnish any quantifiable breakdown or verifiable scientific study** to substantiate dilution. Consequently, the **State Respondents bear the undisputed, non-delegable onus** to scientifically establish the precise cause for the **green coloration** of the barrage water and must implement corrective measures, as mere repetition of unverified dilution claims cannot substitute for scientific explanation.

(III) COMPLIANCE WITH ENVIRONMENTAL NORMS BY STPs

5. Respondents No. 5 and 7 were directed by the Hon'ble NGT to file additional replies detailing the requisite steps for the upgradation of the STPs and the remediation of functional deficiencies, thereby ensuring full compliance with prescribed environmental norms.
6. Respondent No. 5, in its submission dated 13.09.2023, stated that it had requested Respondent No. 6 vide letter No. 2444-47/22A dated 16.06.2023 to supply the requisite information before the Hon'ble NGT.
7. Respondent No. 6 in its report dated 18.09.2023 has tried to justify the performance of STPs by submission of test reports from NABL accredited laboratory.
8. Respondent No. 6, in its submission dated 09.11.2024, attributed the inadequate performance of the STPs to the unauthorized release of industrial effluent. Furthermore, the submission reveals that the Kaluwas STP (Rewari Town) is currently undergoing "up-gradation/rehabilitation" from a 6.5 MLD MBBR Technology plant to a 10 MLD SBR Technology plant. The use of the **term "rehabilitation" is significant, indicating that the STP was functionally non-compliant or inoperative, which is distinct from mere capacity upgradation.** This admission strongly suggests that Respondent No. 6 has either been operating the STPs

negligently, failing to detect and monitor the impact of industrial effluent through timely assessments, or that the STPs were not functional at all. The report is conspicuously silent regarding the imposition and recovery of Environmental Compensation.

9. Respondent No. 2 (HSPCB), in its last Action Taken Report dated 16.07.2024, confirmed the imposition of Environmental Compensation against Respondents No. 6 and 7, further stating that Respondent No. 7 has already deposited the mandated sum of ₹13,50,000/- (Page No. 678). There is **no record of recovery of Environmental Compensation from Respondent No. 6**, which has to pay:

- i. Rs. 56.2 Lakh for 6.5 MLD Kaluwas STP
- ii. Rs. 64.6 Lakh for 9.5 MLD Nasiaji Road STP
- iii. Rs. 65.1 Lakh for 9.5 MLD Kharkhara STP
- iv. Rs. 55.7 Lakh for 8.0 MLD Nasiaji Road STP
- v. Rs. 63.7 Lakh for 3.0 MLD Bawal STP

10. **The Consents to Operate for all the Subject STPs have expired**, thereby necessitating an immediate update on the **status of prosecution**; it is therefore most **respectfully submitted that the Hon'ble Tribunal may direct Respondent No. 2 (HSPCB) to furnish the latest status** concerning the upgradation, prosecution, and environmental compliance of all STPs. It is further submitted that since the effluent discharged from these STPs (excluding those located in Khakhara and Dharuhera) is utilized for irrigation, adherence to the mandatory **"Guidelines for Utilisation of Treated Effluent in Irrigation"** published by the Central Pollution Control Board in September 2019, available at: <https://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>, is strictly required for such utilization.

(IV) RE-USE OF TREATED EFFLUENTS BY EXECUTIVE ENGINEER, PUBLIC HEALTH ENGINEERING DIVISION NO.1 REWARI

11. The Order dated 24.04.2023 passed by Hon'ble NGT recorded that the Executive Engineer, Public Health Engineering Division No. 1, Rewari, had secured consent from farmers for the reuse of treated effluent across 580 acres. At that time, it was projected that, upon receiving complete consent, a technical and administrative approval process for an estimated project cost of ₹6200 Lacs would commence, with commissioning **expected within 730 days thereafter. Given that over two years have elapsed since this recording, the Applicant submits that Respondent No. 6 must provide an immediate and comprehensive update** on the project's current status, including the estimated submission and approval dates. **Furthermore, the Applicant submits that the Respondents should be directed to clearly and precisely distinguish between the terms "treated effluent" and "treated sewage," and strictly avoid mixing them with the ambiguous terminology of "treated water."** It is also imperative that the Respondents furnish details regarding the impact of the new HSPCB STP discharge standards on agricultural production and land quality, along with evidence of effective dissemination of this technical knowledge to the affected farmers.

12. As recorded in Para 18 of the Order dated 24.04.2023, the Joint Committee recommended that the Public Health Engineering Department, Rewari, and the Irrigation Department, Rewari, maintain strict vigil over the **water level of the Masani Barrage to prevent water from entering and inundating nearby village fields**, and that both departments address related grievances. **Contrarily, Respondent No. 6**, in its reply, asserts that the Masani Barrage water level remains significantly lower than the adjacent fields and has "never entered into the nearby fields." **However, the Applicant, in a submission dated 05.07.2025, has already furnished**

evidence demonstrating the continuous discharge of wastewater into the Barrage, which is encroaching upon private and agricultural lands and adversely affecting crops. It was also submitted that a letter dated 01.05.2024 issued by the Office of the Engineer-in-Chief, Haryana Irrigation and Water Resources Department, Panchkula, affirms that **excess water being discharged into the barrage is causing flooding. This further substantiates the Applicant's concerns.** It is therefore incumbent upon Respondents No. 5 and 6 to immediately devise and present a comprehensive, workable Action Plan for the reuse of treated sewage water for agricultural irrigation, ensuring strict adherence to all applicable statutory standards and guidelines.

(V) TREATMENT OF INDUSTRIAL EFFLUENT

13. As recorded in Para 22 of the Order dated 24.04.2023, Respondents No. 3 to 8 were directed to conduct the requisite inspection of all concerned industrial units regarding the installation and functioning of ETPs/CETPs and to take remedial measures in case of any violations so as to ensure that industrial effluents are duly treated and reused only for permissible purposes in accordance with the directions of this Hon'ble Tribunal, and that untreated industrial effluents are not discharged into the municipal sewer; the Tribunal further directed that an Action Taken Report in this regard be filed by Respondent No. 2, HSPCB, after obtaining and compiling the requisite information.
14. Respondent No. 6, in submissions dated **23.04.2023** and **09.11.2024**, acknowledged that unauthorized industrial effluents released into the domestic sewer network are compromising STP functionality and treatment standards, while asserting that the enforcement of legal effluent disposal remains the **sole duty of the HSPCB**. This non-compliance is contrary to the **Hon'ble NGT Order dated 24.04.2023** (point 22(ii)), which strictly prohibited the discharge of untreated industrial effluents into

municipal sewers. Pursuant to this direction, the Regional Officer, HSPCB, Dharuhera, took action against **21 Industrial Units in Rewari Town** (Annexure R-1). The reported compliance status reveals widespread issues: an inspection report dated **18.09.2023** detailed that 6 of 21 industries were non-compliant (3 sealed, 3 under closure), while HSPCB data (Page 461) indicated that across 144 units inspected, **8 units failed effluent standards and 16 were non-operational**; further lists of violating units were submitted on **09.11.2024** (Annexures R-2, R-3, R-4). **Critically, however, neither Respondent No. 6 (report dated 18.09.2023) nor Respondent No. 8 (reply dated 18.09.2023, Page 358-362) has provided any statement regarding the installation of Common Effluent Treatment Plants (CETP).**

(VI) REJUVENATION OF SAHIBI RIVER

15. As recorded in Paragraph No. 7, Page No. 318, the answering Respondent, through the **Haryana Water Resources Authority (HWRA)**, has encouraged project proponents to treat and reuse domestic/trade effluents and has imposed mandatory conditions in the No Objection Certificates (NOCs) granted for groundwater abstraction. **However, the Applicant submits that granting such abstraction permissions proximate to the river corridor directly jeopardizes the water environment and undermines river rejuvenation efforts.** Therefore, as a critical measure for river rejuvenation, the **State of Haryana should be directed to immediately cease approving further groundwater abstraction permits** in the vicinity of the river. Furthermore, a specific area (delineated based on inputs from the Central Ground Water Board (CGWB)) must be formally declared as a **No Groundwater NOC Zone**. This regulatory action is essential to conserve the aquifer and will concurrently **help mitigate the chance of unauthorized industrial effluent discharge into the river.**

16. Respondent No. 5, in its submission dated 05.02.2024 (**Page No. 613**), asserted that the water accumulated in the Masani Barrage comprises a mixture of fresh canal water, rainwater, and treated effluent from the Sewage Treatment Plants of Rewari and Dharuhera cities; **however, this assertion is rendered inconclusive due to the Respondent's failure to provide any quantifiable breakdown or verifiable scientific study to support the claim that the Barrage water parameters are within the limits/norms prescribed by the Haryana State Pollution Control Board. Furthermore, the recommendation to "Educate local communities about the importance of preserving the river's health," alongside calls for "responsible waste disposal and community-led efforts," is deemed absurd and unacceptable, as such recommendations shift the onus of pollution control to the public and distract from the fundamental flaw lying in the government machinery's failure to enforce environmental compliance; consequently, the Respondents must instead be directed to devise a coordinated action plan and work in tandem to serve the local communities, and it is equally imperative to guarantee that there is no deforestation alongside 'Afforestation' efforts in the relevant area.**

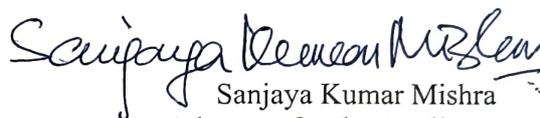
The Applicant most respectfully prays before this Hon'ble Tribunal to **intervene across six critical environmental issues** arising from the Respondents' persistent non-compliance and lack of scientific substantiation. Specifically, the Applicant prays for directives to: **(I) continue the mandated** quarterly testing of village drinking water and **obtain** an opinion from a qualified hydrologist regarding the groundwater impact of barrage water; **(II) Compel State Respondents to consult and engage** expert agencies (CPCB, NMCG, NEERI, NRCD, etc.) for the **scientific cleaning** of Masani Barrage and the prevention of its green coloration recurrence; **(III) immediate cessation of operation for all STPs lacking a valid Consent to Operate (CTO)**, initiate **prosecution and recovery of Environmental Compensation** from Respondent No. 6, and require the filing of an Action Plan for the establishment of a **Common Effluent Treatment Plant (CETP)**; **(IV) Demand** a comprehensive update on the treated sewage reuse project and the use of precise terminology ('treated effluent' vs. 'treated water') in all future submissions; **(V) Mandate** the

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immediate cessation of groundwater abstraction permits near the Sahibi River, and the **declaration** of a 'No Groundwater NOC Zone' to aid river rejuvenation and mitigate unauthorized effluent discharge; and **(VI) Dismiss the Respondents' attempts to shift the responsibility** for environmental compliance onto local communities, and instead direct the Respondents to educate themselves and devise comprehensive action plans in a coordinated manner through effective interdepartmental and interstate collaboration for the rejuvenation of the river and the prevention of pollution.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

THROUGH



Sanjaya Kumar Mishra
Advocate for the Applicant
O-1047/2011

Contact No. 9818326647, 9310326647
Email: sanjayakmishra@hotmail.com

Place: Gurugram
Date: 03.12.2025



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2591
12/12/25

Prakash Yadav
S/o Fateh Singh
R/o Kharkhara
[Signature]

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...RESPONDENTS

AFFIDAVIT

I, Prakash Yadav, son of Shri Fateh Singh, aged about 39 years, residing at At/P.O./NPO - Kharkhara, P.S. Dharuhera 123106, District Rewari, Haryana, do hereby solemnly affirm and declare as under: -

1. That I am the Applicant in the above mentioned Original Application.
2. That I am fully conversant with the facts and circumstances of the case, and I am therefore competent to swear this Affidavit.
3. That the contents of the accompanying Objection/Response and the Submission on the Six Points under consideration by the Hon'ble Tribunal, pursuant to the verbal directions of the Hon'ble NGT Bench during the hearing held on 31.10.2025, may be read as part and parcel of this Affidavit, as the same are not being repeated herein for the sake of brevity.
4. That I have read and understood the contents of the accompanying Objection/Response and Submissions, which are true and correct to the best of my knowledge and belief, and have been drafted under my instructions.

[Signature]
DEPONENT

VERIFICATION:

Verified at DHARUHERA on this 1st Day of December 2025 that the contents of the above Affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.



Attested
Naresh Kumar Yadav
Notary Public, Rewari

[Signature]
DEPONENT

02.12.2025

ANNEXURE R-1

Item No.06

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 627/2022
(I.A No. 343/2024, I.A No. 858/2023)

Prakash Yadav

Applicant

Versus

Department of Industrial Policy
and Promotion & Ors.

Respondent

Date of hearing: 31.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Sanjay Kumar Mishra, Advocate for the Applicant.
Mr. Prakash Yadav, Applicant in person.

Respondents: Mr. Rahul Khurana, Advocate for respondent no. 1, 2, 4, 7 and 8.
Mr. Shekhar Raj Shamar, Additional AG for respondents no. 5 and 6.
Ms. Prachi Mishra and Ms. Rebecca Mishra, Advocates for respondent
no.9
Ms. Ananya Vashuda, and Ms. Jyoti Mendiratta, Advocates
for respondent no. 10.
Mr. Gi.Gi George, Advocate for respondent no. 11 and 12.
Mr. Ankit Gupta, Advocate for respondent no. 13.
Mr. Srinivas Vishwen, Advocate for respondent no. 14.

ORDER

1. Response dated 23.10.2025 has been filed by respondent no. 13-
MoEF&CC.
2. Learned counsel for respondent no. 10 seeks one months' time to file
additional response which prayer is allowed.
3. Learned counsel for the applicant seeks one months' time to file
objections/response to the additional response filed by respondent no. 7
which prayer is also allowed.

4. List on 11.12.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

October 31st, 2025
Original Application No. 627/2022
(I.A No. 343/2024, I.A No. 858/2023)
AB

1173 ANNEXURE R-2



HARYANA STATE POLLUTION CONTROL BOARD

**Lala Nemi Chand Singhal Enc.Sohna Road, Near
Hanuman Mandir,Dharuhera Ph. 01274-244440-
41(O) Email:- hspcbrodr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 329973821REWCTOW12019151

Dated:15/07/2021

To.

M/s :STP 5 MLD
HUDA, Sec-6, Dharuhera

Subject: Grant of consent to operate to M/s STP 5 MLD.

Please refer to your application no. 12019151 received on dated 2021-05-27 in regional office Dharuhera. With reference to your above application for consent to operate, M/s STP 5 MLD is here by granted consent as per following specification/Terms and conditions.

| | |
|--------------------------------------|--|
| Consent Under | WATER |
| Period of consent | 27/05/2021 - 30/09/2023 |
| Industry Type | Sewage treatment plant having capacity 100 KLD or more |
| Category | RED |
| Investment(In Lakh) | 737.0 |
| Total Land Area(Sq. meter) | 5058.0 |
| Total Builtup Area(Sq. meter) | 2099.0 |
| Quantity of effluent | |
| 1. Trade | 0.0 KL/Day |
| 2. Domestic | 5000.0 KL/Day |
| Number of outlets | 1.0 |
| Mode of discharge | |
| 1. Domestic | onland percolation |
| 2. Trade | |
| Domestic Effluent Parameters | |
| 1. BOD | 10 mg/l |
| 2. COD | 50 mg/l |
| 3. TSS | 20 mg/l |
| 4. Total Nitrogen | 10 mg/l |
| 5. Total Phosphorus | 01 mg/l |
| 6. Faecal Coliform, less than 100 | 100 MPN/100 ml |
| Trade Effluent Parameters | |
| 1. NA | |
| Number of stacks | 1 |
| Height of stack | |

| | |
|--|----------------------|
| 1. NA | |
| Emission parameters | |
| 1. NA | |
| Product Details | |
| 1. Sewage treatment plant | 5000 Kilo liters/Day |
| Capacity of boiler | |
| 1. NA | Ton/hr |
| Type of Furnace | |
| 1. NA | |
| Type of Fuel | |
| 1. Electricity | Kilowatt/day |
| Raw Material Details | |
| Domestic effluent from H S V P S e c t o r s , D h a r u h e r a | 5000 Kilo Liters/Day |

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. Unit will comply all the prescribed standards as per as per new parameters fixed vide HQ letter No. HSPCB/WC-2/2170-2199 dated 02.07.2020 in due course of time. 1.CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will obtain all necessary clearance from all concerned departments. 4. The unit will operate its pollution control devices regularly and will maintain proper logbook for the same. 5. Unit will obtain necessary Authorization HWM Rules, 2016& will apply for CTO renewal at least 90 days before expiry date of CTO. 6. Unit will maintain good housekeeping and will comply with the provisions of SWM Rules, 2016. 7. Unit will deposit balance fee, if any found at any stage pending against the unit. 8. Unit will comply with all the direction issued time to time by HSPCB, EPCA, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 9.Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 10. The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed. The general

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standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed. 11. Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE/CTO granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

**KULDEEP
SINGH**

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Date: 2021.07.15 10:05:26
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*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*



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The Pollution Control Board has been established as a regulatory authority for implementing various pollution control laws.

The board is committed to provide pollution free environment to the people of state. The Board has undertaken various studies of underground water, soil and air to take remedial steps to control pollution.

The industry/ unit is responsible for the correctness of email ID, Mobile Number, and other particulars filled through its login. Various communications are made with the industry/ unit through Email/SMS the same may be updated immediately in case of any change.

Third Party Verification for Consent / Authorization / Registration Certificate

Enter application no.

OR

Enter CAF No.

Search

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click here for any kind **complaints or query**



| CAF Pin. | Application No. | Industry Name | Type of Service | View certificate |
|------------|-----------------|----------------------------------|-----------------|--|
| 1690406593 | 12019151 | STP 5 MLD HUDA, Sec-6, Dharuhera | CTO | View Certificate (/OCMMS/allReports/multipleDownloadForThirdPartyVerification/12019151?currentCertificate=1&previousCertificate=0®Id=146737&type=CTO) Previous Certificate (/OCMMS/allReports/multiplePreviousDownloadForThirdPartyVerification/12019151?currentCertificate=0&previousCertificate=1®Id=146737&type=CTO) |



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Summerized Consent Status

District : Module :

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Monitoring report of Consent register on dated: **03-12-2025 Time: 09:04:29 PM**

District: **REWARI**

Module: **CONSENT**

| S. No. | Industry Name & Address | Application Id | Category | Consent Status | Certificate |
|--------|--|----------------|-----------|--------------------------|-------------|
| 1 | MATRIKA HOSPITAL PRIVATE LIMITED SARASWATI VIHAR, RANVIR SINGH HUDA CHOWK, HUDA BYPASS, BAWAL ROAD, REWARI | 125967335 | ORANGE | 24/11/2025 TO 31/03/2029 | |
| 2 | DASHAMLABS PRIVATE LIMITED Plot No - 211, Sector - 9, Phase - 3, IMT Bawal, Rewari, Haryana | 126223014 | ORANGE | 21/11/2025 TO 20/11/2030 | |
| 3 | TRIVENI INDUSTRIES Khasra No. 11//16, 23/2/1 min, 24/1 min, 25/1 min, Village Aakera District Rewari | 125381046 | ORANGE | 21/11/2025 TO 31/03/2030 | |
| 4 | SHH INDUSTRIES PRIVATE LIMITED Plot No. 145, Sector-9, Phase-III, IMT, Bawal, Distt-Rewari-123501 | 125881712 | GREEN | 24/11/2025 TO 31/12/2029 | |
| 5 | Neelam Food Products Plot No. 51, Sector-9, IMT, Bawal, Distt-Rewari | 125030233 | GREEN | 01/12/2025 TO 31/12/2029 | |
| 6 | AFFORDABLE RESIDENTIAL PLOTTED COLONY DDJAY 2016 BY YASHIKA BUILDCON LLP Village Mandhiya Kalan Sector 22 Rewari | 124198409 | ORANGE | 01/12/2025 TO 30/11/2030 | |
| 7 | Bharat Enterprises Plot No. 49, Sector 14, Phase 2, HSIIDC, IMT Bawal Rewari | 124854621 | GREEN | 24/11/2025 TO 31/12/2030 | |
| 8 | RK ENTERPRISES Plot No. 78, Sector-3, Phase-I, IMT, Bawal, Distt-Rewari-123501 | 124694409 | ORANGE | 07/11/2025 TO 06/11/2030 | |
| 9 | Delseal India Pvt. Ltd. Plot No-188, Sector-9, IMT Bawal, Rewari | 124198102 | GREEN | 21/11/2025 TO 31/12/2030 | |
| 10 | Gautam Packaging Plot No-7, Sector-7, HSIIDC, IMT Bawal, Haryana | 123945475 | GREEN | 10/11/2025 TO 09/11/2030 | |
| 11 | KAP CONES PRIVATE LIMITED PLOT NO. 23, SECTOR-8, INDUSTRIAL AREA, DHARUHERA | 123804083 | GREEN | 01/12/2025 TO 31/12/2026 | |
| 12 | Urjaa Metalics Private Limited Plot No 6 & 13, Sec.-6 Phase I Industrial Estate Growth Centre Complex Bawal | 123380168 | GREEN | 25/11/2025 TO 24/11/2030 | |
| 13 | RAO KEHAR SINGH PIG FARM VPO-Ramgarh, Tehsil and Distt-Rewari | 123803307 | GREEN | Rejected | |
| 14 | Avenue Supermarts Limited M/s Avenue Supermarts Limited Plot no. C-2 and C-3, Sector 3 phase-I, HSIID IMT, Bawal district, Rewari, Bawal, Rewari, Haryana, 123501 | 122595646 | BLUE | 20/11/2025 TO 31/03/2030 | |
| 15 | ISGEC HEAVY ENGINEERING LTD PLOT NO 123, SECTOR 6, IMT BAWAL, DISTT- REWARI (HARYANA)-123501 | 37299204 | GREEN | 01/12/2025 TO 30/11/2030 | |
| 16 | K2 BIOFUELS PVT LTD Vill-Khursheed Nagar, PO-Nahar, Tehsil-Kosli, Distt-Rewari | 123550311 | ORANGE | 06/11/2025 TO 31/03/2030 | |
| 17 | ASBS INDUSTRIES PVT LTD Vill-Jainabad Dahina, Tehsil-Dahina, Distt-Rewari | 116806808 | ORANGE | 27/10/2025 TO 26/10/2030 | |
| 18 | ELEMENTRE TECHNOLOGIES PRIVATE LIMITED Plot No - 30, Sector - 15, Phase - II, IMT Bawal, Rewari, Haryana | 123130091 | OTHER RED | 06/11/2025 TO 30/09/2030 | |
| 19 | VERMA HOSPITAL Nai Abadi-1, Agrawal Metal, Jhajjar Road, Rewari | 123033882 | GREEN | 27/10/2025 TO 31/03/2030 | |
| 20 | PMR MINERALS Khewat NO. 18, Khatoni NO. 18, M. No. 48, Kila No. 20 (8-0) at Vill-Manethi, Tehsil-Manethi, Distt-Rewari | 122485768 | ORANGE | 21/11/2025 TO 20/11/2030 | |
| 21 | PREET STEELS AND TUBES PRIVATE LIMITED KILLA NO- 11/20/2 (7-9) AND 11/21 (8-0) VILLAGE- PANCHORE, TEH- DHARUHERA, REWARI | 122019250 | ORANGE | 03/11/2025 TO 31/03/2030 | |
| 22 | DIMENSIONS PAPERS PRIVATE LIMITED PLOT NO 7, SECTOR - 14, IMT, BAWAL, DISTT-REWARI | 122386113 | GREEN | 23/10/2025 TO 31/12/2029 | |
| 23 | BRISLOY METALS INDIA PVT. LTD. Plot No. 305, Sector-3, Phase-II, IMT, Bawal, Distt-Rewari | 99600354 | OTHER RED | Rejected | |
| 24 | Mann And Hummel Filter Private Limited Plot No 19 Phase 2nd Sector 05 HIIDC IMT Bawal District Rewari 123501 | 122476288 | GREEN | 11/11/2025 TO 31/12/2030 | |
| 25 | Carewell hospital and trauma centre Village Padla Post Kund, Disst Rewari Haryana | 121783471 | GREEN | 07/11/2025 TO 06/11/2030 | |
| 26 | Shree Motocorp India Pvt Ltd Plot No 42 Ind Area Rewari | 121928627 | ORANGE | Rejected | |
| 27 | GLS Speciality Chemicals Pvt. Ltd 20 SECTOR 5 INDUSTRIAL GROWTH CENTER BAWAL REWARI | 115872317 | OTHER RED | 25/11/2025 TO 24/11/2030 | |
| 28 | World Etching Premium Pvt. Ltd. Khasra No. 22/2, 9, 12, Vill-Joniawas, Dharuhera Distt-Rewari | 122383798 | GREEN | 11/11/2025 TO 31/12/2030 | |
| 29 | Advanta Super Speciality Hospital Private Limited Khasra No 48//23/1/17/1 (0-3), 23/1/17/2(0-4), Village-Bhakli, Tehsil-Kosli, Distt-Rewari, Haryana-123302 | 122393467 | GREEN | Rejected | |
| 30 | Caparo MI Steel Processing Pvt. Ltd. Plot No 317, Sector 03, HSIIDC, Bawal, Rewari, Haryana | 89167717 | GREEN | 20/11/2025 TO 31/12/2026 | |
| 31 | SS ELITE METALS PRIVATE LIMITED PLOT NO. 70, SECTOR-3, IMT BAWAL, REWARI , HARYANA | 122287688 | ORANGE | 07/11/2025 TO 06/11/2030 | |
| 32 | Overseas Trading Corporation Delhi Road Rewari | 122280093 | OTHER RED | 21/10/2025 TO 30/09/2028 | |
| 33 | ACK SPORTS INJURY SPINE AND TRAUMA CENTRE Plot No.457, JATWARA mohalla, Ward No 1, REWARI-Bawal ROAD, Bawal, Distt. Rewari, Haryana, 123501 | 92176025 | ORANGE | Rejected | |
| 34 | Revent Precision Engineering Limited ACE Shed 1 & 2, VILL-MALPURA, DHARUHARA, DISTT-REWARI | 121718181 | GREEN | 20/11/2025 TO 19/11/2030 | |
| 35 | A K INDUSTRIES PLOT NO. 86, PHASE-I, SECTOR-3, IMT, BAWAL | 121897458 | GREEN | 03/11/2025 TO 31/12/2030 | |
| 36 | DTR SCREENS LLP PLOT NO. 151, SECTOR-3, HSIIDC, BAWAL, DISTT-REWARI | 121888620 | OTHER RED | 11/11/2025 TO 30/09/2030 | |

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|-----|--|----------|-----------|--------------------------|
| 742 | PUNIA UDYOG DELHI ROAD, REWARI | 5581030 | ORANGE | 02/03/2022 TO 31/03/2026 |
| 743 | Pluss Advanced Technologies Pvt Ltd Plot No. 17, Sector 06, Phase - I, IMT Bawal, Rewari, Haryana (123501) | 20313305 | GREEN | 18/02/2022 TO 31/12/2026 |
| 744 | SHEELA NEURO AND MULTI SUPER SPECIALITY HOSPITAL OPP. JAIN PUBLIC SCHOOL, CIRCULAR ROAD, REWARI | 20180361 | ORANGE | Rejected |
| 745 | COLOUR CREATION PVT LTD Plot No. 192, Sector - 4, Phase- II, IMT Bawal, Distt. Rewari (Haryana) | 19979709 | ORANGE | 01/04/2022 TO 31/03/2027 |
| 746 | UNIPRODUCTS (I) LIMITED JARTHAL VILLAGE ROAD, 84 KM STONE, DELHI-JAIPUR ROAD, POST OFFICE-SANGWARI, DISTT- REWARI, HARYANA. | 19712554 | ORANGE | 01/04/2022 TO 31/03/2027 |
| 747 | Krishna Grit Udyog Vill-Nandrapurbass, Dharuhera, Distt-Rewari | 19426080 | ORANGE | 31/01/2022 TO 31/03/2027 |
| 748 | BM Gupta Estates Pvt Ltd (BMG Mall) Opp. Leo Chowk, Circular Road, Rewari | 8570039 | ORANGE | 02/02/2022 TO 31/03/2027 |
| 749 | VIPIN METAL WORKS 7685/6, DELHI ROAD,REWARI | 19435188 | ORANGE | 02/02/2022 TO 31/03/2027 |
| 750 | Goshi India Auto Parts Pvt. Ltd. Plot no.363-364, Sec.-3, Phase-II, HSIIDC, IMT, Bawal | 19129565 | ORANGE | 01/04/2022 TO 31/03/2027 |
| 751 | Harsh Auto Care Pvt Ltd Delhi Road Rewari | 19397921 | ORANGE | 31/01/2022 TO 31/03/2027 |
| 752 | SAMYAK METALS PRIVATE LIMITED PLOT NO. 13, SECTOR-8, IND. AREA, DHARUHERA, DISTT-REWARI | 19312381 | ORANGE | 27/01/2022 TO 31/03/2027 |
| 753 | Jay Fe Cylinders Ltd. Plot No. 365/366, Sector-3, Phase-II, HSIIDC, Bawal. | 18920696 | ORANGE | 19/01/2022 TO 31/03/2027 |
| 754 | DHATARWAL SHIV SHIVA JV Dhatarwal Shiv Shiva (JV)Near Saharanwas village/ Sahid Subedar Hosiar Singh HP pump.Mahendergarh road, Rewari, Haryana. | 19280140 | GREEN | Rejected |
| 755 | KSL Developers Pvt. Ltd. Residential plotted colony on area measuring 7.25625 acres in the revenue estate of Vill. Dhamalka, Sector-26, Distt. Rewari | 19340648 | OTHER RED | 02/02/2022 TO 30/09/2026 |
| 756 | AUTOFIT PVT LTD. 69th KM Delhi-Jaipur Highway Malpura, Dharuhera | 19177982 | ORANGE | 27/01/2022 TO 31/03/2027 |
| 757 | SHIROKI AUTOMOTIVE INDIA PRIVATE LIMITED PLOT NO 192 C SECTOR 4 IMT BAWAL DISTRICT REWARI HR | 5182984 | ORANGE | 20/01/2022 TO 31/03/2027 |
| 758 | Palak Plastic Private Limited Plot No. 25, Phase-I, Sector-3, IMT, Bawal, Rewari, Haryana - 123401 | 18948814 | GREEN | 31/12/2021 TO 31/12/2025 |
| 759 | JTEKT FUJII KIKO AUTOMOTIVE INDIA LIMITED Plot No.-25, Sector-5, Phase-II, IMT Bawal, Distt. Rewari, Haryana | 18584335 | ORANGE | 11/01/2022 TO 31/03/2027 |
| 760 | A2Z FILTRATION SPECIALITIES PVT. LTD. PLOT NO. 175-176, SECTOR-3, INDUSTRIAL ESTATE, GROWTH CENTRE, BAWAL, DIST. REWARI - 123501. (HARYANA) | 18366643 | GREEN | 28/12/2021 TO 31/12/2030 |
| 761 | EYE Q Vision Pvt Ltd. Basement, Ground and first floor,Builing No. 1798/A/ 4695 A, Muftiwara, Rewari-123401 | 18481713 | ORANGE | Rejected |
| 762 | JAIN CHILD CARE CENTRE R-205, MODEL TOWN, REWARI | 18506992 | ORANGE | 07/01/2022 TO 31/03/2027 |
| 763 | OM STEEL TUBES LIMITED JONIAWAS NH 8 DHARUHERA | 18256462 | ORANGE | 12/01/2022 TO 31/03/2027 |
| 764 | M J Associates Plot No. 109, Sec.-6, HSIIDC, Bawal, Distt-Rewari | 17874241 | ORANGE | 20/12/2021 TO 31/03/2026 |
| 765 | Gati Kausar India Limited Khasra No-226, Mustil- 57, Village-Alamgirpur, Dharuhera, Rewari | 17739702 | GREEN | 17/12/2021 TO 31/12/2026 |
| 766 | PMI Coaches Pvt Ltd Plot No.26 Industrial Area, Dharuhera Distt: Rewari (Haryana) | 15006120 | OTHER RED | 12/11/2021 TO 30/09/2026 |
| 767 | VIBEWELL TECHNIKS PVT LTD PLOT NO 55 DHARUHERA INDUSTRIAL AREA, DHARUHERA | 16077426 | OTHER RED | 26/10/2021 TO 30/09/2026 |
| 768 | VS Enterprises PLOT NO. 143, SECTOR-3, HSIIDC, BAWAL | 15428857 | ORANGE | 17/09/2021 TO 31/03/2026 |
| 769 | Lalita Memorial Hospital Pvt Ltd Opp. Hanuman Mandir, Bada Talab, Rewari | 14138956 | ORANGE | 04/10/2021 TO 31/03/2026 |
| 770 | Agrawal Metal Works (P) Ltd Jhajjar Road, Rewari | 14885469 | OTHER RED | 21/09/2021 TO 30/09/2026 |
| 771 | Vedanta Hospital formerly known as Life Care Hospital Near Nirankari Bhawan, Circular Road, Dharuhera Chungi, Rewari | 14751780 | ORANGE | Rejected |
| 772 | EGLO INDIA PRODUCTION PVT LTD PLOT NO. 349-350, SEC 2, PHASE - 1, HSIIDC, BAWAL | 14584634 | OTHER RED | 20/09/2021 TO 30/09/2024 |
| 773 | MICRO PRECESSION PVT LTD 34/5-35/5,25/5, industrial area dharuhera rewari, HARYANA | 12597861 | ORANGE | Rejected |
| 774 | SMI Amtek Crankshaft Pvt Ltd Plot No. 20, Phase 1, Industrial Area Dharuhera | 13564638 | ORANGE | Rejected |
| 775 | LEAKLESS GASKET INDIA PVT LTD PLOT NO 124 SECTOR 6 HSIIDC INDUSTRIAL GROWTH CENTER BAWAL 123501 | 13212977 | ORANGE | 17/08/2021 TO 31/03/2026 |
| 776 | METALMAN MICRO TURNERS AKERA ROAD VILLAGE-KAPRIWAS, TEHSIL-DHARUHERA, DISTRICT-REWARI | 13286695 | OTHER RED | 04/08/2021 TO 30/09/2026 |
| 777 | Hi tech Enterprises Plot No. 104, Sec.-6, HSIIDC, Bawal Distt-Rewari | 13467963 | OTHER RED | 24/07/2021 TO 30/09/2026 |
| 778 | Rico Auto Industries Ltd 69,K.M.Stone,Delhi Jaipur Highway,P.O.Dharuhera Distt.Rewari Hr. | 13286551 | OTHER RED | Rejected |
| 779 | M/s JTEKT India Limited Plot No.-32, HUDA Industrial Area, Dharuhera | 13360677 | OTHER RED | 01/10/2021 TO 30/09/2026 |
| 780 | POLYLACE INDIA PRIVATE LIMITED PLOT NO.1, SEC-14, PHASE -II | 13358151 | OTHER RED | 10/08/2021 TO 30/09/2026 |
| 781 | Dinco 4 Wheels LLP Bawal Road, Near Bye Pass, Rewari | 12904207 | ORANGE | 07/08/2021 TO 31/03/2026 |
| 782 | Naithani Neuro Centre 36-R, Model Town, Rewari | 13134101 | ORANGE | 23/07/2021 TO 30/09/2026 |
| 783 | SWASTI POLYTECH PVT LTD M. NO. 31 KILA NO. 21 AT VILLAGE-PADLA, NEAR BASS DUDA TURN, TESHIL-MANETHI, DISTT-REWARI | 13159851 | GREEN | 23/07/2021 TO 31/12/2025 |
| 784 | SATYAM AUTO COMPONENTS PRIVATE LIMITED PLOT NO. 8, INDUSTRIAL AREA | 13031976 | OTHER RED | 30/07/2021 TO 30/09/2026 |
| 785 | JM ENTERPRISES PLOT NO. 152, SECTOR-3, IMT BAWAL, DISTT-REWARI | 13080124 | ORANGE | 21/07/2021 TO 30/09/2026 |
| 786 | Kushmanda Grit Udyog Mustil No. 116, Kila No. 13, VPO Nandrapurbas Tehsil Dharuhera Distt-Rewari | 12904803 | ORANGE | 14/07/2021 TO 31/03/2026 |
| 787 | R Yadav Surgical and Rekha Eye Hospital Opp.Govt Girls School,Circular Road,Rewari,Haryana-123401 | 12846147 | ORANGE | 30/06/2021 TO 31/03/2026 |
| 788 | Dhir Vision Center Naya Goan Road Kosli Distt Rewari | 7745168 | ORANGE | Rejected |
| 789 | BS ENTERPRISES PLOT NO. 256, SECTOR 3, HSIIDC BAWAL DISTRICT REWARI | 12599945 | GREEN | 15/06/2021 TO 31/12/2025 |
| 790 | SK ENTERPRISES Plot NO. 193, Sec.-3, HSIIDC, Bawal, Distt-Rewari | 12599850 | GREEN | 11/06/2021 TO 31/12/2025 |
| 791 | STP 5 MLD HUDA, Sec-6, Dharuhera | 12019151 | OTHER RED | 15/07/2021 TO 30/09/2023 |
| 792 | M/s Commercial Complex by Raheja Developers Ltd Sec 2A Dharuhera Haryana | 11843215 | ORANGE | 23/08/2021 TO 31/03/2029 |



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Sanjaya Kumar Mishra <sanjayakmishra@gmail.com>

Service of Objection/Response and Submissions on Behalf of Applicant in OA No. 627/2022 in the matter of Prakash Yadav v. State of Haryana & Ors.

1 message

Sanjaya Kumar Mishra <sanjayakmishra@gmail.com>
To: Advocate Rahul Khurana <rkhuranalegal@gmail.com>

3 December 2025 at 21:40

Sir,

Please find attached the Objection/Response and Submissions on behalf of Applicant in OA No. 627/2022 in the matter of Prakash Yadav v. State of Haryana & Ors.

Thanks and Regards,

--

Sanjaya K. Mishra, Advocate

 **Mobile:** +91-98183 26647, 9310326647

 **Email:** sanjayakmishra@gmail.com

 **Objections and Submissions of Applicant in OA No. 627 of 2022 03.12.2025.pdf**
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